

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1360 of 2020

Ashok Singh		...	Petitioner
	Versus		
The State of Jharkhand		...	Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Abhay Kr. Chaturvedy, Adv.  
For the State : Mr. Vijay Kr. Singh, Addl. P.P.

**02 / 11.09.2020** Heard the parties through Video Conferencing.

Mr. Abhay Kr. Chaturvedy, learned counsel for the petitioner personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner, the defects pointed out by the Stamp Reporter are ignored for the present.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner for restoration of ABA no. 78 of 2020.

Learned counsel for the petitioners submits that ABA no. 78 of 2020 was dismissed as not pressed as when ABA no. 78 of 2020 was called out, no one turned up on behalf of the petitioner. Learned counsel for the petitioner submits that the arguing counsel was engaged in another court and he requested his colleague to appear but due to miscommunication, no one could appear before the Court. It is submitted by learned counsel for the petitioner that the petitioner has very good ground to agitate in ABA no. 78 of 2020 and unless the same is restored to its original file, the petitioner will be highly prejudiced. Hence, it is submitted the ABA no. 78 of 2020 be restored to its original file.

Learned Addl. P.P. has no serious objection for the prayer of restoration of anticipatory bail application.

Considering the aforesaid submission of the learned counsel for the petitioner, ABA no. 78 of 2020 is restored to its original file.

List ABA no. 78 of 2020 after a week before an appropriate Bench.

Accordingly, this criminal miscellaneous petition is disposed of.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-